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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

Date of Order: 13.9.2002

O.A. NO. 205/2002

Jogendra Singh S/o Late Hukam Singh aged 34 years, at present Driver, Jawahar Navodaya Vidyalaya Gajner District Bikaner, Resident of Staff Quarter No. B-3, Jawahar Navodaya Vidyalaya Gajner District Bikaner.

....Applicant.

VERSUS

- Assistant Director (Estt.), Navodaya Vidyalaya Samiti,
 Administrative Block, I.G. Stadium, I.P. Estate,
 New Delhi 110 002.
- Principal, Jawahar Navodaya Vidyalaya,
 Gajner, District Bikaner (Rajasthan).
- 3. K.K. Goel, Principal, Jawahar Navodaya Vidyalaya, Gajner, District Bikaner (Rajsthan).
- 4. Joint Director, Administration, Navodaya Vidyalaya Samiti, Administrative Block, I.G. Stadium, I.P. Estate, New Delhi - 110 002.

....Respondents.

CORAM

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman Hon'ble Mr. Gopal Singh, Administrative Member

Mr. V.S. Gurjar, counsel for the applicant.
Mr. V.S. Gurjar, counsel for the respondents.

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ORDER

[Per Mr.Justice G.L.Gupta]

Through this Original Application, applicant calls in question the order of Transfer dated 23rd July, 2002. It is stated that the applicant has been transferred at a far off place because he had made a complaint against his officers. It is alleged that the transfer order is bad as it has been issued in colourable exercise of power.

- 2. A Reply has been filed by the respondents in which it is stated that the order of transfer has been issued in public interest and in the exigencies of service. It is further stated that the applicant has already joined at the new place of posting.
- 3. We have heard the learned counsel for the parties.
- It is brought to our notice that the applicant has made a representation for his posting back to any place in Rajasthan. The learned counsel for the respondents points-out that the representation of the applicant is pending and there are some vacancies in Punjab and J.& K. The learned counsel for the applicant says that vacancies are available in Rajasthan also. It is not necessary on our part to enter into this controversy. Suffice it to say that it is desirable that the representation of the applicant if still pending with the respondent-department, shall be disposed of within fixed time limit.
- 5. Consequently, the O.A. stands disposed of with these observations that the respondents shall consider and dispose of the representation of the applicant within a period of two months from the date of receipt of a certified copy of this order. No order as to cost.

(Gopal Singh)

Member (A)

(G.L.Gupta)
Vice Chairman

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